

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IN RE: COMMISSION FOR AIR QUALITY MANAGEMENT (CAQM) 1) I.A. NO. 236055/2024 (APPLICATION FOR INTERVENTION) 2) I.A. NO. 231348/2024 (APPLICATION FOR DIRECTIONS) 3) I.A. NO. 158128/2019 (APPLICATION FOR INTERVENTION) 3) I.A. NOS. 88585/2020, 16223, 16230, 16235, 16236/2021 (APPEAL AGAINST LD. REGISTRAR'S ORDER, APPLICATIONS FOR CONDONATION OF DELAY IN FILING, CONDONATION OF DELAY IN REFILEING, DIRECTIONS, PERMISSION TO APPEAR AND ARGUE IN PERSON) NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) PETITIONER-IN-PERSON MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, MS. FILZA MOONIS, MR. ANIL KUMAR, ADVOCATES MR. DEEPAK KHOSLA, PETITIONER-IN-PERSON)

Date : 04-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHMs. Aparajita Singh, Sr. Adv. (Amicus Curiae)
Mr. A.D.N. Rao, Sr. Adv. (Amicus Curiae)
Mr. Siddhartha Chowdhury, Adv. (Amicus Curiae)
Ms. Shibani Ghosh, Adv.

For the parties:

Ms. Aishwarya Bhati, A.S.G.
Mrs. Archana Pathak Dave, A.S.G.
Mr. Wasim Quadri, Sr. Adv.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Gurmeet Singh Makker, AOR
Ms. Manisha Chava, Adv.
Mr. Abhinav Aggarwal, Adv.
Ms. Suhashini Sen, Adv.
Ms. Swarupma Chaturvedi, Adv.
Ms. Ruchi Kohli, Adv.

Mr. Chitvan Singhal, Adv.
Ms. Sweksha, Adv.
Mr. Rajesh Kr.singh, Adv.
Mr. Subhranshu Padhi, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. S S Rebello, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Mr. Raj Bahadur Yadav, AOR
Mrs. Alka Agarwal, Adv.
Ms. Sonali Jain, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Ashok Kumar B, Adv.
Ms. Baby Devi Bonia, Adv.
Mr. Anirudh Bhat, Adv.
Mr. Prashant Singh Ii, Adv.
Dr. N. Visakamurthy, AOR
Mr. Raghav Sharma, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Shreekant Neelappa Terdal, AOR
Ms. Kanu Agrawal, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Indira Bhakar, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. B.k. Satija, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Rahul Khurana, Adv.
Ms. Himanshi Shakya, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Swati Mishra, Adv.
Ms. Aakanksha, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Rahul Khurana, AOR
Mr. Nikunj Gupta, Adv.
Ms. Himanshi Shakya, Adv.

Mr. S. Wasim A Quadri, Sr. Adv.
Mr. Praveen Swarup, Adv.
Mr. Ajay Bansal, Adv.
Mr. Devesh Maurya, Adv.
Mr. Sukhamrit Singh, Adv.
Mr. Ravi Kumar, Adv.
Mr. Praveen Swarup, AOR

Mr. Gurminder Singh AG, Punjab, Sr. Adv.
Mr. Rahul Mehra, Sr. Adv.
Mr. Vivek Jain, D.A.G.
Mr. Prashant Manchanda, A.A.G.
Mr. Karan Sharma, AOR

Ms. Sanjivani Aggarwal, Adv.
Ms. Jyoti Aggarwal, Adv.
Mr. Pradeep Shekhawat, Adv.
Ms. Filza Moonis, AOR

Ms. Manali Singhal, Adv.
Ms. Diksha Rai, AOR
Ms. Aanchal Kapoor, Adv.
Mr. Deepak Singh Rawat, Adv.
Ms. Shreya Singhal, Adv.
Mr. Santosh Sachin, Adv.
Ms. Apurva Sachdev, Adv.
Mr. Piyush Vyas, Adv.
Ms. Purvat Wali, Adv.

Mr. Vipin Sanghi, Sr. Adv.
Mr. Manu Agarwal, Adv.
Mr. Saif Ali, Adv.
Mr. Anil Kumar, AOR

Applicant-in-person

Petitioner-in-person

Mr. P. K. Jain, AOR

Mr. Ramesh Babu M. R., AOR

Mr. Rajesh Kumar Chaurasia, AOR

Ms. Nandini Gidwaney, AOR

Mr. Shri Narain, AOR

Mr. Umesh Kumar Khaitan, AOR

Ms. Shalini Kaul, AOR

Mr. K. R. Sasiprabhu, AOR

Mrs. K. Sarada Devi, AOR

Mr. Sanjay Kumar Visen, AOR

Mrs. Priya Puri, AOR

Ms. Manjula Gupta, AOR
Mr. T. V. Ratnam, AOR
Mr. Balaji Srinivasan, AOR
Mr. Rajiv Ranjan Dwivedi, AOR
M/S. Khaitan & Co., AOR
Mr. S. S. Shroff, AOR
Mr. Sushil Kumar Jain, AOR
Mr. Aniruddha Deshmukh, AOR
Mr. Ravindra Bana, AOR
Mr. Surya Kant, AOR
Mrs. B. Sunita Rao, AOR
Mr. Abhishek, AOR
Mr. Sarvam Ritam Khare, AOR
Mr. R. P. Gupta, AOR
Mr. P. Parmeswaran, AOR
Mr. Mohit D. Ram, AOR
Mr. Pramod Dayal, AOR
Mr. Satya Mitra, AOR
M/S. M. V. Kini & Associates, AOR
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Rakesh Kumar-i, AOR
Mr. Parijat Sinha, AOR
M/S. Saharya & Co., AOR
Mr. Pavan Kumar, AOR
Mr. Chirag M. Shroff, AOR

Mr. Sandeep Narain, Adv.
Ms. Kanak Malik, Adv.
For M/S. S. Narain & Co., AOR

Mr. Ejaz Maqbool, AOR

Mr. Prashant Kumar, AOR

Mr. Mahesh Agarwal, Adv.
Mr. E. C. Agrawala, AOR

Ms. Hemantika Wahi, AOR

Ms. Binu Tamta, AOR

Mr. Radha Shyam Jena, AOR

Mr. Pradeep Kumar Bakshi, AOR

Mr. Ashok Mathur, AOR

Mr. V. K. Verma, AOR

Mr. Alok Gupta, AOR

Mr. Ajit Pudussery, AOR

Mrs. Bina Gupta, AOR

Mr. Rakesh K. Sharma, AOR

Ms. Sujeeta Srivastava, AOR

Mr. Anil Kumar Jha, AOR

Mr. Mukesh K. Giri, AOR
Mr. Mandaar Mukesh Giri, Adv.
Mr. Aakash Shankar, Adv.
Mr. Kautilya Sharma, Adv.
Mr. L.K. Giri, Adv.

M/S. Parekh & Co., AOR

Mr. Sudhir Mendiratta, AOR

Mrs. Anil Katiyar, AOR

Mr. Hardeep Singh Anand, AOR

Mr. Sandeep Narain, AOR

Mr. Sushil Kumar Singh, AOR
Mrs. Rani Chhabra, AOR
Mr. G. Prakash, AOR
Ms. Pritha Srikumar Iyer, AOR
Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.
Mr. Puneet Taneja, AOR
Mr. Amit Yadav, Adv.
Mr. Manmohan Singh Narula, Adv.
Mr. Anil Kumar, Adv.
Ms. Vrinda Bhandari, AOR
Ms. Charu Mathur, AOR
Ms. Tulika Mukherjee, AOR
Mr. Akshay Girish Ringe, AOR
Ms. Aswathi M.k., AOR
M/S. M. V. Kini & Associates, AOR
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. D.Kumanan, AOR
Ms. Deepa S, Adv.
Mr. Sheikh F Kalia, Adv.
Mr. Veshal Tyagi, Adv.
Mr. Chinmay Anand Panigrahi, Adv.
Ms. Pritha Srikumar Iyer, AOR
Ms. Rooh-e-hina Dua, AOR
Mr. Mudit Gupta , AOR
Ms. Sakshi Kakkar, AOR
Ms. Shagun Matta, AOR

Mr. Gaurav, AOR

Mr. Gopal Jha, AOR

Mr. Shishir Deshpande, AOR

Mr. Neeraj Kumar Gupta, AOR

Mr. Danish Zubair Khan, AOR

Mr. Vikas Mehta, AOR

Ms. Divya Roy, AOR

Mr. Sandeep Narain, Adv.

Ms. Kanak Malik, Adv.

For M/S. S. Narain & Co., AOR

Mr. Shiv Mangal Sharma, A.A.G.

Ms. Nidhi Jaswal, Adv.

Ms. Shalini Singh, Adv.

Mr. Saurabh Rajpal, Adv.

Mr. Sandeep Kumar Jha, AOR

Mr. Kamran Khwaja, Adv.

Ms. Puja Sharma, AOR

Mr. Gautam Narayan, AOR

Ms. Asmita Singh, Adv.

Mr. Tushar Nair, Adv.

Mr. Anirudh Anand, Adv.

Mr. Punishk Handa, Adv.

Ms. Purnima Jauhari, AOR

Mr. Hiren Dasan, AOR

Mr. Ajay Vikram Singh, AOR

Mrs. Priyanka Singh, Adv.

Mr. Shubham Kumar Singh, Adv.

Mr. Shagun, Adv.

Mr. Mohd. Aamir Faiyaz, Adv.

Mr. Sourabh Chouhan, Adv.

Mr. K. Paari Vendhan, AOR

Mr. Shekhar Kumar, AOR

Mr. Rajan Narain, AOR

Mr. Ayush Sharma, AOR
Mr. Anurag Kishore, AOR
Ms. Mayuri Raghuvanshi, AOR
Mr. Ketan Paul, AOR
Ms. Malvika Kapila, AOR
Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Ms. Divya, Adv.
Mrs. Usha Prabakaran, Adv.
Mr. Maheswaran Prabakaran, Adv.
Mr. Muthu Ganesa Pandian, Adv.
For M/S. Ram Sankar & Co, AOR
Mr. Gaurav Kejriwal, AOR
Mr. Sameer Abhyankar, AOR
Mr. Rahul Kumar, Adv.
Mr. Aryan Srivastava, Adv.
Mr. Aakash Thakur, Adv.
Ms. Ayushi Bansal, Adv.
Mr. Sarthak Dora, Adv.
Ms. Jaikriti S. Jadeja, AOR
Ms. Astha Tyagi, AOR
Mr. Sunil Fernandes, AOR
Mr. Kuldip Singh, AOR
Ms. Anushree Prashit Kapadia, AOR
Mr. Soumya Dutta, AOR
Mr. Sameer Kumar, AOR
Mr. Ajay Pal, AOR
Mr. Dhananjaya Mishra, AOR
Mr. S. S. Shroff, AOR
Mr. Anas Tanwir, AOR
Mr. Vikrant Singh Bais, AOR

Ms. Madhumita Bhattacharjee, AOR
Ms. Debarati Sadhu, Adv.
Ms. Srija Choudhury, Adv.
Mr. Anant, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. T.K. Nayak, Adv.
Ms. Preeti Sehrawat, Adv.

Ms. Rashmi Malhotra, AOR

Mr. Gaurav Choudhary, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.
Mr. Vikas Bharti, Adv.

Mr. Rajiv Yadav, AOR

Mr. Vipin Nair, AOR

Mr. Rishi Matoliya, AOR

Mr. Durga Dutt, AOR

Mr. Nirnimesh Dube, AOR

Mr. Ravindra S. Garia, AOR

Mr. Talha Abdul Rahman, AOR

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Ms. Nidhi Mohan Parashar, AOR

Mr. P. Parmeswaran, AOR

Mr. Deepayan Mandal, AOR

Ms. Shalu Sharma, AOR
Mr. Sahil Tagotra, AOR
Mr. Prashant Singh, AOR
Mrs. Prerna Dhall, Adv.
Mr. Piyush Yadav, Adv.
Ms. Akanksha Singh, Adv.
Mr. Savyasachi Dubey, Adv.
Mr. Akhil Anand, AOR
Mr. M. P. Devanath, AOR
Ms. Ruchi Kohli, Sr. Adv.
Ms. Srishti Mishra, Adv.
Mr. R. C. Kohli, AOR
Mr. D. Abhinav Rao, AOR
Mr. Prakash Ranjan Nayak, AOR
Mr. Nitin Saluja, AOR
Mr. Prasanna S., AOR
Ms. Mithu Jain, AOR
Ms. Asha Gopalan Nair, AOR
M/S. Ahmadi Law Offices, AOR
Mr. Pranav Sachdeva, AOR
Mr. Sameer Shrivastava, AOR
Mr. Debojit Borkakati, AOR
Mr. Aakarshan Aditya, AOR
Mr. Satya Mitra, AOR
Ms. N. Annapoorani, AOR
Mr. Anand Prakash Yadav, Adv.
Mr. S. Gowthaman, AOR
Ms. Neeru Vaid, AOR
Ms. Surabhi Sanchita, AOR

Mr. Vinod Sharma, AOR

Dr. Ram Sankar, Adv.

Mrs. Harini Ramsankar, Adv.

Ms. Divya, Adv.

Mrs. Usha Prabakaran, Adv.

Mr. Maheswaran Prabakaran, Adv.

Mr. Muthu Ganesa Pandian, Adv.

For M/S. Ram Sankar & Co, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Vinodh Kanna B., AOR

Mr. Sandeep Singh, AOR

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Karun Sharma, Adv.

Ms. Rajkumari Divyasana, Adv.

Mr. Vikrant Singh Bais, AOR

Mr. Alok Gupta, AOR

Mr. K. V. Mohan, AOR

Mr. Vivek Gupta, AOR

Mr. Vinay Garg, AOR

Ms. G. Indira, AOR

Mr. Subhro Sanyal, AOR

Ms. Misha Rohatgi, AOR

Mr. Ravi Prakash, AOR

Mr. Parminder Singh Bhullar, AOR

Mr. Mukesh Kumar Singh, Adv.

Mr. C.M. Diwedi, Adv.

Mr. Mani Sanker Mishra, Adv.

Mr. Sandip Sharma, Adv.

Mr. Jeetendra Kumar, Adv.

Mr. Pawan Kumar Dhiman, Adv.

Mr. Iksit Singhal, Adv.

For M/S. Mukesh Kumar Singh And Co., AOR

Ms. Ankita Sharma, AOR

Mr. Arjun D Singh, Adv.

Ms. Surbhi Mehta, AOR

Mr. Shovan Mishra, AOR

Ms. G. Indira, AOR

Mr. Yoginder Handoo, AOR

Ms. Nidhi Jaswal, AOR

Mr. Rakesh Kumar-i, AOR

Ms. Shashi Kiran, Sr. Adv.

Ms. Sadhana Sandhu, AOR

Dr. Satish Chandra, Adv.

Ms. Sangeeta Bhalla, Adv.

Ms. Anju Sen, Adv.

Ms. Aastha Mehta, Adv.

Ms. Deepanwita Priyanka, AOR

Ms. Prerana Mohapatra, Adv.

Mr. Raghvendra Kumar, AOR

Mr. Anando Mukherjee, AOR

Mr. Mukesh Verma, Adv.

Mr. Pankaj Kumar Singh, Adv.

Mr. Vatsala Tripathi, Adv.

Mr. Yash Pal Dhingra, AOR

Mr. Ashutosh Dubey, AOR

Mr. Chandra Prakash, AOR

Mr. Anuj Bhandari, AOR

Ms. Lubna Naaz, AOR

Mr. Nischal Kumar Neeraj, AOR

Mr. Ashok Kumar Panigrah, Adv.

Mr. Shalen Bhardwaj, Adv.

Ms. Lakshmi, Adv.

Ms. Banisha Verma, Adv.

Ms. Ekta Kalra, Adv.

Mr. Nishit Agrawal, AOR

Mr. Yashraj Singh Bundela, AOR
Mr. Chanakya Baruah, Adv.
Ms. Saloni, Adv.
Mr. Rohan Singla, Adv.

Mr. Pulkit Agarwal, AOR

Mr. Satish Kumar, AOR

M/S. Karanjawala & Co., AOR

Mr. V. N. Raghupathy, AOR

Ms. Charu Ambwani, AOR

Ms. Astha Sharma, AOR
Ms. Ripul Swati Kumari, Adv.
Mr. Abhijit Pattanaik, Adv.

Mr. Rajesh Kumar Maurya, Adv.
Mr. Neeraj Shekhar, AOR

Mr. Mohit Paul, AOR

Mr. Amrish Kumar, AOR

Mr. Harsh V. Surana, AOR

Ms. Rakhi Ray, AOR

Ms. Ishita Jain, AOR
Mr. Anand Kumar Shrivastava, Adv.
Mr. Ankit Bhandari, Adv.

Mr. Manish Kumar Gupta, AOR

Mr. Gaurav, AOR

Mr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.
Mr. Deepayan Dutta, Adv.

Ms. Divya Jyoti Singh, AOR
Mr. Harshvardhan Singh Rathore, Adv.

Mr. Vinay Garg, AOR

Mr. T. R. B. Sivakumar, AOR

Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Notwithstanding the direction contained in paragraph 14 of this Court's order dated 23rd October, 2024, the Union of India has not taken any decision on the proposal submitted by the State of Punjab. We extend the time to take a decision by a period of one week from today. Compliance shall be reported on 11th November, 2024.

2. Assurance has been given in paragraph 1 of the status report submitted by the Union of India that draft Rules mentioned in clauses 2(a) and 2(b) thereof will be gazetted during the course of this week. In view of this assurance, we direct that further compliance to be filed on or before 11th November, 2024.

3. Our attention is invited to the communication dated 29th December, 2023 passed by the Ministry of Road Transport and Highways (MVL Section) of Government of India which is addressed to the Principal Secretaries/the Secretaries, Department of Transport and the Transport Commissioners of all the States/Union Territories. The communication itself indicates that all the States and the Union Territories were supposed to report compliance with the order dated 13th December, 2023 regarding enforcement of norms prescribed in respect of "Colour Coded Stickers".

4. We direct all National Capital Region States to report compliance with the order dated 13th December, 2203 by filing the affidavits within a period of one month from today.

5. We direct the Ministry of Road Transport and Highways (MVL Section) to forthwith call a meeting of the Secretaries of the Department of Transport and the Transport Commissioners of the remaining States and the Union Territories for the purposes of ascertaining the steps taken to implement the order dated 13th December, 2023. We direct the Union of India to file an affidavit reporting compliance before the end of this year. Needless to add that it is the responsibility of the Union of India and all the States and the Union Territories to ensure strict compliance with the directions issued by this Court on 13th December, 2023 for making compliance with the provisions of the Motor Vehicle (High Security Registration Plate) Order, 2018 as amended. Compliance on this aspect shall be considered on 3rd January, 2025.

6. The learned Amicus Curiae has placed on record a report submitted by the Centre for Science and Environment (CSE), New Delhi. We request the learned Amicus Curiae to provide copies of the said report to the learned counsel representing the States of Punjab and Haryana as well as the learned Additional Solicitor General. There are two issues which we must consider.

7. The learned counsel representing the Delhi Government stated that there was a ban on use of firecrackers in Delhi. There cannot be any dispute that the ban was hardly implemented. Moreover, the effect of non-implementation of the ban is very apparent from the report of the CSE which shows that the pollution level in Delhi in the Diwali of 2024 was all time high. It was much higher than the Diwali of 2022 and 2023. Moreover, the report indicates that even farm fires were on rise during Diwali days. We direct the Delhi Government to file a detailed affidavit placing on record the orders containing the use of firecrackers and the steps taken by the Delhi Government to implement the same.

8. We issue notice to the Commissioner of Police, Delhi calling upon him to file an affidavit indicating the steps taken by the Police to enforce the complete ban on use of firecrackers in Delhi. While filing the affidavits, the Delhi Government and the Police must also state what effective steps they propose to take next year to ensure that the ban on use of firecrackers is fully implemented. This will also include the measures be taken for public awareness.

9. We also direct the Governments of Haryana and Punjab to file the affidavits indicating the details about the number of instances of stubble burning/farm fires during the last 10 days of October, 2024 and the first 3 days of November, 2024 and the action taken thereon.

10. In paragraph 15 of the last order dated 23rd October, 2024 we have highlighted the issue of large scale open burning of garbage/waste burning and three other issues. The learned counsel appearing for the Delhi Government states that an affidavit has been filed on 30th October, 2024. Copies of the affidavit be provided by the learned counsel to all the parties.

11. The affidavits by Delhi Government and the Commissioner of Police to be filed within one week from today. The Delhi Government while filing the affidavit will also state whether there were instances of fires in farms within the limits of Delhi.

12. For considering these aspects of what happened during Diwali of 2024, the Court will consider the issue on 11th November, 2024.

13. In the meanwhile, the Government of Delhi and the other parties will also take a call on the issue of perpetual ban on use of firecrackers in Delhi.

IA No.235980/2024

14. This application will be considered on 11th November, 2024.

I.A. NOS.88585 of 2020, 16223, 16230, 16235 and 16236 of 2021

15. The applicant appearing in person states that IA Diary Nos.50346, 50347, 50349 and 50350 of 2020 were heard on 15th June, 2020 in Covid time when he could not get connectivity. Therefore, he could not appear. The applications were dismissed.

16. We, therefore, recall the order dated 15th June, 2020 only to the extent of dismissal of IA Diary Nos. 50346, 50347, 50349 and 50350 of 2020 and the said applications shall stand restored which shall be considered on 11th November, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER